

IN THE NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
NEW DELHI

No.30/2006

SECTION: UNDER SECTIONS 397 /398 OF COMPANIES ACT, 2013

IN THE MATTER OF:

M/s Jaimahal Hotels Pvt. Ltd.

..... ..Petitioner

V/s

.....Respondent

Order delivered on 12.10.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

For the Petitioner

Mr. Salman Khurshid, Sr. Advocate
Mr.Abhishek Rao, Advocate
Mr.Shailesh Suman, Advocate
Ms.Sanchita Ain, Advocate
Ms.Bhanya Bhat, Advocate

For the Respondent

Dr. U.K.Chaudhary, Sr. Advocate
Mr. Sanjeev Sen, Sr. Advocate.
Mr.Himanshu Vij, Advocate
Mr.Dev Roy, Advocate
Mr.D.D.Singh, Advocate

ORDER

Learned Counsel for the parties are present. However, due to paucity of time the matter could not be taken up. In the circumstances, for completion of arguments, the matter is posted to 8.11.2017.



(R.VARADHARAJAN)
MEMBER (JUDICIAL)